

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-28/241/242/ND/2018

In the matter of

Sh. Vijay Kumar Agarwal & Ors.

....PETITIONER

Vs.

Sacred Trading and Investment Company

.. RESPONDENT

SECTION :

Under Section 241/242

Order delivered on 21.3.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor : Mr. Akshat Hansaria, Advocate
: Mr. Shouti Arora, Advocate for R-1 & R-4
Mr. Sameer Kumar, Advocate for R-3

ORDER

Learned Counsel for the petitioner is present. Pursuant to the service of notice of this Petition, Respondent-1 Company is being represented by Mr. Akshat Hansaria, Advocate. He is also appearing for R-4. In relation to Respondent-3, Mr. Sameer Kumar, Advocate appears and undertakes to file 'Vakalath' for R-3. In relation to R-2, it is represented by the Ld. Counsel for the petitioner that service has been effected. However, no proof has been placed in relation to the proof of service of notice of this petition.

In relation to R-1, R-3 and R-4, Ld. Counsel for the Respondent^s seeks time to file reply and the same is granted. Let reply be filed within 4 weeks and a copy of reply shall be made available to the Ld. Counsel for the petitioner and petitioner to file Rejoinder, if any, within a period of 3 weeks. In the meanwhile, the petitioner is directed to take notice to Respondent-2 in relation to the petition through 'Post'. Post the matter after 7 weeks.

List on 10.5.2018.

-Sct-

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-Sct-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Sujit

Represents he
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